

been brought under control and if it has not been done, what steps have been taken to bring the situation under control? We are feeling concerned and agitated over it.

MR. SPEAKER: I am quite sure that the Government is quite concerned . . .

(Interruptions)

MR. SPEAKER: I have no doubt that the Minister will make a statement today if possible. But he has to collect the facts. He cannot come . . .

SHRI C. M. STEPHEN: There I want to make a submission and tell the House one thing. It is not as if the Government was taken by surprise. I want to tell the House what happened. I spoke to the Prime Minister last evening. Then I spoke to the Home Minister, then I spoke to the Home Secretary. They had the whole time before them. Now it is one o'clock today.

MR. SPEAKER: You have mentioned it already.

13.07 hrs.

SHRI C. M. STEPHEN: They should not take the House that way. They should not behave as if they have no ears and eyes. This House is entitled to know what has really happened there. The House must be told about it. Tomorrow is Friday. It must be told to this House, what has happened today. They must not sit on it like that. I would ask you to give a definite direction to the Government to make a statement.

SHRI K. LAKKAPPA: There are conventions . . . (Interruptions)

MR. SPEAKER: There are conventions, but there cannot be convulsions.

SHRI K. LAKKAPPA: Kindly ask the Government . . . (Interruptions)

RE: REPORTED DISCLOSURE MADE BY FORMER U. S. AMBASSADOR ABOUT SHRIMATI INDIRA GANDHI HAVING RECEIVED U.S. MONEY.

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैंने श्रीर सभी पार्टीज के लोगों ने आप को एक बिट्टी लिखी है जिस में इंदिरा गांधी ने जो पैसा लिया श्रीर जो ५० ए० ए० के फार्मर एम्बेसडर ने इस बात का डिक्लेर कर दिया, यह बड़ा गंभीर मामला है श्रीर हम चाहते हैं कि इस के ऊपर फुल फ्लेज्ड डिस्कशन होना चाहिए। सरकार को इस में प्रोब करना चाहिए। अमेरिका सरकार ने हमारे सदर हस्तक्षेप किया है श्रीर यह ट्रेजन का मामला है

MR. SPEAKER: That is not a small matter.

SHRI C. M. STEPHEN: It has been raised yesterday.

SHRI KANWAR LAL GUPTA: It amounts to treason, a crime. (Interruptions) The Government should accept a full-fledged discussion. Mrs. Indira Gandhi has denied it. But it is her habit. (Interruptions)

SHRI C. M. STEPHEN: I am on a point of order. He is making certain statements which are definitely defamatory and incriminatory. If he has given notice, of course, he is entitled to do that.

MR. SPEAKER: He has given notice today.

SHRI KANWAR LAL GUPTA: Shrimati Indira Gandhi has denied it. There is no point in her denial. She has been denying so many things. This is a very serious matter.

MR. SPEAKER: There is a flood of notices under rule 184, under rule 193 and Calling Attention notices also, I will list the matter before the Business Advisory Committee this evening. I think, this matter cannot be dealt with under rule 197. It should be either under rule 193 or rule 184.

SHRI KANWAR LAL GUPTA: We want a full-fledged discussion.

श्री कान्वरलाल गुप्ता (मथुरा) : अध्यक्ष महोदय, मेरा प्वाइंट ऑफ़ ऑर्डर है। आप कुछ प्रावियों को इजाजत देते हैं लेकिन बाकी लोगों की बातें नहीं सुनते हैं। एक तरफ से बात उठती है कि प्रारंभिक एस० का मेम्बर बनने के लिए कहा जा रहा है और एक तरफ से इन्दिरा वाली बात उठती है। यह दोनों ठीक हैं—दोनों को उठाने देना चाहिए। इनको एक दूसरे से दबाया न जाये। दोनों बातें खतरनाक हैं। देश जल रहा है, ईसानियत कल हो रही है और लोक सभा चुप रहे—यह नहीं हो सकता है। आप रोक नहीं सकते।

MR SPEAKER: I have accepted that it is a matter of great importance. This morning I contacted the Prime Minister. I thought there was no point in discussing the matter without getting the book. I have requested the Prime Minister to get the book so that there could be a truthful discussion, not a wild discussion, so that we may get all the material. Let all the sides have an opportunity of getting, collecting, all the material. I do not merely want the members to shout against one another . . . (Interruptions) I do not know who is a CIA agent and who is not. The matter is of very great importance. If it is true, it is one thing. If it is false, it is a slur on our country. If it is true, it is a sale of our country's prestige. Therefore, I am going to take a very serious note of it. I will give the House full opportunity to discuss it. I have requested the Prime Minister to get the book and he has promised to get it.

श्री राज नारायण (रायबरेली) : अध्यक्ष महोदय, मैं आपकी धन्यवाद देता हूँ कि आपने इस बात की कोशिश की कि सारी जानकारी सच्ची मिल जाए। मैंने 377 में एक सवाल दिया

MR. SPEAKER: We are going to have a discussion on that.

श्री राज नारायण : मेरे साथी और मैं कुछ कल आपने निर्वाचन क्षेत्र, राय बरेली गया था। मैं मेल से जाने वाला था लेकिन वाराणसी से कार से आ गया, कार बंटा पहले। (स्वयवधान)

श्री सुरेश विक्रम सिंह (शाहजहाँपुर) : अध्यक्ष महोदय, मुझे जान से मार देने का प्लान बनाया जा रहा है इसलिए मैं आपको इन्फार्म करना चाहता हूँ। मैं पहली तारीख को जाने वाला था लेकिन पहले बला घायी। (स्वयवधान) एक प्रावमी पकड़ा गया है, उसने कबूल किया है कि चोरी डकैती करने के लिए वह नहीं बैठा हुआ था, मुझे जान से मार देने के लिए बैठा था। (स्वयवधान)

MR. SPEAKER: You seem to think that the House can be taken like that. You give notice.

SHRI SHYAMNANDAN MISHRA: This is a very serious matter.

MR. SPEAKER: Let him give in writing.

(Interruptions)

13.12 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE: SUPPLY OF COAL TO THERMAL POWER STATIONS

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): I beg to lay on the Table a statement (Hindi and English versions) regarding supply of coal to Thermal Power Stations. [Placed in Library. See No. LT-4267-79.]

NOTIFICATION UNDER PASSPORTS ACT, 1967.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): On behalf of Shri Atal Bihari Vajpayee, I beg to lay on the Table a copy of the Passport (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 82(E) in Gazette of India dated the 28th February, 1979, under sub-section (3) of section 24 of the Passports Act, 1967. [Placed in Library. See No. LT-4268/79.]

REPORT OF THE COURT OF INQUIRY ON ACCIDENT AT CENTRAL SAUNDA COLLIERY

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Re-